

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.77481 of 2019

(Arising out of Order-in-Appeal No.53/HWH/CE/2017-18 dated 25.08.2017 passed by the Commissioner of CGST & CX, Appeal-II, Kolkata.)

M/s. Multi Serve Rolls Private Limited

(NH-2, Delhi Road, Bangihati, P.O. Simla, Serampore,
Dist.Hooghly, Pin-712203.)

...Appellant

VERSUS

Commissioner of CGST & CX, Howrah Commissionerate

.....Respondent

(15/1, Strand Road, Kolkata-700001.)

APPEARANCE

NONE for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75524 / 2020

DATE OF HEARING : 22 October 2020

DATE OF DECISION : 22 October 2020

P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**